

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 101
TO BE ANSWERED ON 09.02.2018

NUTRITIONAL GUIDELINES/NORMS

101. SHRI R. GOPALAKRISHNAN

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has prepared and issued revised nutritional guidelines/norms;
- (b) if so, the details thereof and the reasons which necessitated the revision of the said guidelines/norms;
- (c) whether it is at par with the nutritional levels/guidelines of other developing nations; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) to (d) A Statement is laid on the Table of the House.

Statement referred to in reply to Part (a) to (d) of Lok Sabha Starred Question No. 101 for 09.02.2018 by Shri R. Gopalakrishnan regarding Nutrition Guidelines/Norms

- (a) & (b) The Revised Nutrition and Feeding norms for supplementary nutrition under the Anganwadi Services scheme of the umbrella ICDS were issued on 24.02.2009. Subsequently, the National Food Security Act was promulgated in 2013. Sections 4, 5, 6 & 7 of the said Act mandate the nutritional entitlement for children, pregnant women and lactating mothers. Schedule II of the aforesaid Act prescribes nutritional norms for the aforesaid beneficiaries. In pursuance of Section 39 of the Act, Supplementary Nutrition (under ICDS) Rules were notified on 20.02.2017; a copy of which was laid on the Table of both the Houses of Parliament.
- (c) & (d) Supplementary Nutrition under the Anganwadi Services Scheme of the Umbrella ICDS is provided in order to bridge the gap between the Recommended Dietary Allowances for Indians prescribed by the Indian Council of Medical Research and the Average Dietary Intake among the population based on the National Surveys. Accordingly, the nutrition norms under the programme are formulated to bridge this gap.
